

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 728 of 2020

Kunal Yadav Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Arvind Kumar Choudhary, Advocate
For the Opposite Party : A.P.P.

3/07.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Chitra P.S. Case No. 38 of 2019 corresponding to G. R. No. POCSO Case No. 27 of 2019.

The petitioner was alleged to have enticed away the sister of the informant. In the statement of the victim recorded under Section 164 Cr.P.C., which finds place at paragraph 64 of the case diary, she has stated that both had known each other for one and half years. She has further stated that petitioner had taken her to Madhupur where she was kept in a hotel for four days and the petitioner had also established physical relationship with her. There is no allegation in the said statement that she was forcibly taken to Madhupur. It also does not appear that any hue and cry was raised in the hotel, where she was supposed to be kept by the accused for four days. The petitioner is in custody since 13.04.2019.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge I cum Special Judge POCSO, Deoghar in connection with Chitra P.S. Case No. 38 of 2019 corresponding to G. R. No. POCSO Case No. 27 of 2019.

(Rongon Mukhopadhyay, J)